Pramod Mahajan has made cannot be allowed to go unchallenged. And it will be a very incompetent. Government which allows it to go unchallenged. I request the Home Minister to please stand up and say what the truth is. He is caying that what 'India Today' has printed is a lie.

(Interruptions)...

THE DEPUTY CHAIRMAN: Please take your seats.

SHRI YASHWANT SINHA: He must reply to what is happening now

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): In reply to the debate yesterday only, I have made the statement on which he is giving a privilege notice. Certainly he is entitled to give a privilege notice. According to my information, this is the correct information.

SHRI PRAMOD MAHAJAN: Now the reply has come. This is no reply Madam, you straightway send it to the Privileges Committee. (Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. ਭਰਿਹਾ- ਚੈਟਿਹਾ Now, you have also spoken on your privilege notice which you have given to the Chairman. The Chairman will take his own decision. And whatever decision he takes, I will definitely inform you. (Interruptions)

श्री विष्णु कांत शास्त्री : श्राप चेयर-मैन हैं। श्राप डिसाइड ... (व्यवधान) . . .

उपसभापति : नहीं । ... (व्यवधान)

I don't take decisions off-hand like this. You know I never do it. (Interruptions) From the Chairman, the final decision should come.

श्रो सिकन्दर बहुत : सदर साहिबा, मैं एक मिनट लेना चाहता हूं। होम मिनिस्टर साहब ने फर्माया, "according to my information". The intermation should be of the Home Ministry. If your information does not tally with the information of your junior Mi-

and the second s

nister, then there is something very basically wrong. What do you mean by 'my information'?

(Interruptions)

श्री अ<mark>जीत जोगी</mark>ः वह ''झूठ'' शब्द ग्रसंसदोय है। उसे निकाला जाए।

जपसभापति: "झूठ" शब्द स्रगर होगा तो उसे निकाल दिया जाएगा।

SHRIMATI JAYANTHI NATARA-JAN: Madam, 60 fishermen are missing off the coast of Tamil Nadu...

श्री विष्णु कांत शास्त्री: माननीया उपसभापित जी, इस पर अअश्य निर्णय लिया जाना चाहिए। उन्होंने उत्तर दे दिया है।...(ध्यवधान)ः ब प्रापको निर्णय करना है। ... (व्यवधान)... ग्रापको ग्रभी तत्काल निर्णय लेना चाहिए।... (व्यवधान)... यह निर्णय ग्रत्यन्त ग्रावस्यक है।

उपसभापति : ग्रत्यन्त नहीं होता ।

RE: MISSING FISHERMEN OFF THE COAST OF TAMIL NADU

SHRIMATI JAYANTHI NATARA-JAN (Tamil Nadu): Madam, 60 fishermen are missing off the coast of Tamil Nadu from Saturday, the 27th of February. Madam, according to newspaper reports, a flotilla of 20 boats with fishermen went out to seek prawns near the Katchatheevu island. And a gun point, the Sri Lankan Navy took them away to Mannar. Fivt of the boats managed to escape and some of the fishermen came back with a story to Rameswaram where they reported the matter to the authorities. Till today, the fate of those 58 fishermen is completely unknown. We do not know what happened to them. They have not been released. We apprehend danger to their lives. We do not know what is happening. This has gone on long enough. Since 1983, more than 100 fishermen have been killed in these clashes. I demand that the Government of India should take firm action [Shrimati Jayanthi Natarajan]

to find out what has happened to these Eversince Katchativu went fishermen. to Sri Lanka more than 20 years ago, these clashes have been going on. cording to the agreement, our fishermen have the right to go there for fishing. Though it is not a part of the agreement, I think where there is a right, there ought to be a remedy. moment some firing across the Pakistan border takes place, the whole country reacts as one. Why are we blind to the suffering of our fishermen? More than 100 fishermen have been killed since 1983 .. (Interruptions).

SHRI H. HANUMANTHAPPA (Karnataka): We are not blind. How do you say so? At least Mr. Subramanian Swamy is active.

SHRIMATI JAYANTHI NATARA-JAN: I demand, the Government must take action... (Interruptions).

SHRI SUBRAMANIAN SWAMIY (Uttar Pradesh): It is because there is an incompetent Chief Minister in the State there.

SHRIMATI JAYANTHI NATARA-JAN: The Government should see that the rights of the fishermen are protected and they are released immediately.

SHIRI V. RAJAN CHELLAPPA (Tamil Nadu): Madam, I want to raise the important issue relating to the problems being faced by the fishermen... AInterruptions).

SHRI V. NARAYANASAMY (Fondicherry): Madam, these fishermen have been facing this problem. They are heing harassed and this has become an issue in the southern part of the State. It is an everyday affair that the Sri Lankan navy is discouraging people going for fishing and the Government of India

has not been able to protect them. They have been able to protect only a part of it. Therefore, I would like to know from the Government as to what kind of protection they are giving to the fishermen who go for fishing. This is an important issue. I want to know what action is being taken by the Government to trace out the fishermen who have been missing. They should come with a statement...(Interruptions).

SHRI V. RAJAN CHELLAPPA: Madam, the hon. Chief Minister of Tamil Nadu had written to the Prime Minister suggesting ways to solve these problems at once by requesting that the customary rights of Indian fishermen be restored and the Government of India's executive instructions to the contrary must be withdrawn immediately, and Katchativu Island must be returned to India.

There has been no positive reply from the Centre. It is also learnt that the possibility of extending reciprocal rights of fishing in Palk Strait for Indian fishermen is being explored by the Government of India...

THE DEPUTY CHAIRMAN: What are you reading, Mr. Rajan?

SHRI V. RAJAN CHELLAPPA: request the hon. Prime Minister to give priority to the matter and initiate moves to bring the Katchativu Island back to The hon. Prime Minister our control. should instruct the External Affairs Ministry to immediately contact the concerned Sri Lankan authorities and get the release of abducted fishermen and also approve the proposal from the Nadu Government for fitting wirelesssets in the fishing boats which would help easy detection of fishermen missing at sea.

THE DEPUTY CHAIRMAN: Order, please. The Home Minister wants to say something. Let us here him.

SHRI SUBRAMANIAN SWAMY: Before he reacts, I will raise one point. There is an international treaty, and there i_s section 5 which i_s being violated. The Government of India can enforce this international treaty there to allow the fishermen to go for fishing. Madam, I have myself visited Katchativu which none of the Congress M.Ps. has done so far, nor the AIADMK people. This is the right which every one of us has, and that right must be enforced.

THE DEPUTY CHAIRMAN: Let us hear the Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): The point raised by the hon. Member, Shrimati Jayanthi Natarajan is very much correct...

SHR1 G. SWAMINATHAN: And also raised by the AIADMiK Members. It is not only the Congress Member who raised it. You have mentioned only the Congress(I) Members. As a matter of fact...(Interruptions)

SHRI S. B. CHAVAN: All right. Hon. Member_s from Tamil Nadu and Pendicherry also. (Interruptions)

SHRI V. RAJAN CHELLAPPA: Madam, I was permitted by the Chairman to raise this issue as a Special Mention.

SHRI G. SWAMINATHAN: This Special Mention had been hijacked by Mrs. Jayanthi Natarajan. (Interruptions) The Special Mention was given by our hon. Member. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: I take very strong objection to what Mr. Swaminathan is saying. (Interruptions)

THE DEPUTY CHAIRMAN: Mrs. Natarajan, please sit down. I will correct him. (Interruptions)

SHRI G. SWAMINATHAN: It was to be raised by our Member. Instead, Mrs. Natarajan has been allowed to mention it in the zero hour. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: The hon. Chairman had permitted me. (Interruptions)

SHRI G. SWAMINATHAN: Madam, the Special Mention by our Member was permitted by the Chairman. (Interruptions)

THE DEPUTY CHAIRMAN: Everybody, please sit down. Nothing will go on record. Everybody, please sit down. Enough is enough. (Interruptions)

SHRI G. SWAMINATHAN: I am raising a matter of ... (Interruptions)

THE DEPUTY CHAIRMAN: All of you, please sit down. I am not permitting. (Interruptions) It is not going on record. I am not permitting.

SHRI G. SWAMINATHAN: I am raising a matter of propriety, Madam. Our Member gave notice of a Special Mention. But the same subject is being raised by another Member. That is also responded to by the hon. Home Minister.

SHRIMATI JAYANTHI NATARA-JAN): The Chairman gave me permission. (Interruptions)

SHRI G. SWAMINATHAN: I do not agree. This is not fair. (Interruptions)

SHRIMATI JAYANTHI NATARA-JAN: Mr. Swaminathan had used a very wrong word. I take very strong objection to it. They are not worried about the fate of the fishermen. They are only interested in politicising the issue. He does not know what happened in the Chairman's chamber. I went and asked him. (Interruptions) He permitted me. (Interruptions). You are not interested in the fishermen of Tamil Nadu. (Interruptions)

SHRI G. SWAMINATHAN: The Special Mention was approved...

SHRIMATI JAYANTHI NATARA-JAN: He does not know what happened in the Chairman's chamber, I was given permission by the Chairman.

SHRI G. SWAMINATHAN: The Special Mention was approved by the Chairman. This is what I am saving. (Interruptions)

श्री अजीत जोगी (मध्य प्रदेश) : मैडम, ग्रनुसूचित जाति के दो लोगों को मथुरा के ग्राम नगला-स्रंद्श्रा में जिंदा जला दिया गया । ... (व्यवधान) ...

श्री मुल चन्द मीणा (राजस्थान) : मैडम, उनके घरों को आग लगा दी गई. लोगों को जिंदा जलाया जा रहा है। . . . (व्यवधान) . . .

THE DEPUTY CHAIRMAN: Mr. Meena, please sit down. I am not allowing anything. It is not going on record. It will not be reported in the Press. If you do not listen,...(Interruptions)

SHRI G. SWAMINATHAN: Madam, against this impropriety, we are walking out of the House. What is this?

(At this stage, some hon, Members left the Chamber)

THE DEPUTY CHAIRMAN: Meena, I will not permit you. If I say, I mean it. Don't hold the House to ransom. I can be very serious If I want to. Now, the Home Minister was going to reply. If you do not respect the Home Minister, who is going to respect him? He was going to reply to the question which was raised by hon Members Let him speak. Then, I will allow you. If you are going to hijack the House, I cannot allow it. (Interruptions)

SHRI S. B. CHAVAN: The Government will come back with a statement on this issue, Madam, (Interruptions)

SHRI DIPEN GHOSH: Madam, he has already replied. I want to raise a serious issue.

THE DEPUTY CHAIRMAN: This matter was raised yesterday. You cannot raise the same issue again Interruptions)

SHRI DIPEN GHOSH: The Home Minister has not reacted. (Interruptions)

SHRI N. E. BALARAM (Kerala): Madam, I want to raise an issue...(Interruptions)

THE DEPUTY CHAIRMAN Mr. Balaram, I will permit you. But let there be peace. I will not permit you now because you cannot be heard in this noise. I will permit you to raise your matter in a proper manner. I promise you. will allow you. (Interruptions)

SHRI MOHAMMED AFZAL alias MEEM AFZAL (Uttar Pradesh): Madam, I want to raise...

THE DEPUTY CHAIRMAN: Mг. Afzal, please sit down. I cannot permit

MOHAMMED AFZAL alias SHRI MEEM AFZAL: It is very important.

THE DEPUTY CHAIRMAN: May be important, but I am not permitting. (Interruptions)

श्री सुरेश पचौरी (मध्य प्रदेश) : मैडम, मध्य प्रदेश के बहुत सारे जिलों में, विशेष रूप से भोपाल और उसके स्नासपास के जिलों में सुखे की वजह से फसलों को ग्रीर ग्रोले की वजह से फसलों को बहुत सारा नुकसान हुआ है। मैं यह नमूना लेकर साया है। इसकी वजह से यह गेहें की वाली के बीज परे बेकार हो गए हैं। महोदया, वैसे ही मध्य प्रदेश सखे की चपेट में है । ग्रब श्रोला पड़ने की वजह ग्रौर भोपाल के ग्रापपास भोपाल सीहोर, रायसेन ग्रौर ग्रन्य जिले किसान ग्रोले की वजह से जिलों में प्रभावित हुए हैं । मेरा ग्रापके माध्यम से केन्द्रीय सरकार से अनुरोध है कि केन्द्रीय टीम जानी चाहिये. यहांसे एक की वजह से फसलों को जो ग्रोले नुकसान हुन्ना है, उसका ग्रध्ययन करे श्रीर एक रिपोर्ट प्रस्तुत करे ग्रीर केन्द्रीय क्रार्थिक सहायता प्रदान करे सरकार ताकि श्रोले की वजह से जो किसान प्रभावित हुए हैं वे राहत की सांस ले सकें। वैसे ही सुखे की वजह से वहां किसान बहुत परेशान है, अब ग्रोले की वजह से मध्य प्रदेश का किसान प्रभावित हुआ है । इसलिये मेरा ग्रापके माध्यम से केन्द्रीय सरकार से अनुरोध है कि केन्द्रीय सरकार की तरफ से इसकी जांच करने के लिये एक केन्द्रीय टीम जानी चाहिये जो शीध ही रिपोर्ट प्रस्तुत करे और केन्द्रीय सरकार ग्राथिक मदद करे। धन्यवाद महोदया।(व्यवधान)

भी संघ प्रिय गौतम (उत्तर प्रदेश)ः प्रधान मंत्री ...(व्यवधान) ...

श्री प्रमोद महलान (महाराष्ट्र) : उपसभापित महोदया, ग्राज के समाचार पत्नों में एक ग्रत्यन्त महत्वपूर्ण समाचार छपा है । (व्यवधान)

श्री मूलचन्द मीणा: ग्रनुसूचित जाति के लोगों को जिन्दा जलाया जा रहा है, उनके मकानों को लूटा जा रहा है । (ज्यवधान)

उपसभापति: मैंने कुछ नहीं सुना । I have have not heard a word except you said, 'Indian Express'. I have given my word to Mr. Balaram that he would be raising his issue. Let me hear what he wants to say.

श्री मूलचन्द्र भीणाः मैडम, ग्रापने इजाजत दी थी।

THE DEPUTY CHAIRMAN: I will pemit you. (Interruptions). Salya Bahin, I will pedmit you.

SHRI N. E. BALARAM: Madam, I want to draw the attention of the hon. Home Minister to an important report which appeared in the newspapers. Madam, the Prime Minister, the Home Minister and the Finance Minister, all of them were giving assurances that serious steps would be taken against the people who are responsible for the securities scam.

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What I find from the newspaper reports is that the Government is not prepared to take proper action against one Hiten Dalal who is considered to be one of the strongmen behind the entire securities scam Rather, the Government is showing a soft attitude towards this Hiten Dalal. He has already given a loan of R₅, 2 crores to one particular gentleman in Andhra Pradesh, Mr. Prabhakar Rao. I do not want to take the name of outside people, but according to the newspaper reports Mr. Prabhakar Rao is the son of the Prime Minister. Therefore, this is a criticism of Prime Minister of this country. They are linking the loan of Rs. 2 crores...

SHR! VITHALBHAI M. PATEL (Gujarat): Let the JPC decide about it.

SHRI N. E. BALARAM: I am talking of the soft attitude taken by Government towards some of the people involved in the entire securities/scam. (Interruptions) This is the newspaper report. It is a serious criticism against the Prime Minister. It amounts to a sort of allegation. I cannot believe this. I do not believe this, but the point is, when such a report has appeared in an Indian newspaper, this should not go unchallenged, unresponded or unreplied. The Home Minister must respond to this. It is the duty of the Government to give a reply once it has come in the newspaper. That is the point I am making.

श्री प्रमोद महाजन: उपसभापति महोदया, इसमें मैं केवल एक बात जोडना चाहता है । हर्षद सेहना की कम्पनी ...(व्यवधान)...

SHRI S. B. CHAVAN: This is not the procedure. (Interruntions) Actually the procedure is, if you are making...

श्री प्रसोद महजात : जब कृष्णमर्ति की कम्पनी ो 30 लाख कपया दिय गया तो कृष्णमर्ति को ग्रापने पकड़कर जेल में बन्द कर दिया। जो न्याय कृष्णम्ति को लगा, वही प्रभाकर राव [श्री प्रमोदः महाजन]

क्यों नहीं लगाया जा रहा है ? **ग्रगर हितेन दलाल ने प्रभाकर राव की** कम्पनी को . (व्यवधान) . . .

SHRI S. B. CHAVAN: What has come in the paper is not correct. I do not think you are following a proper procedure. (Interruptions), My submission is, this is not a correct procedure. If you are prepared to substantiate.

प्रमोद महाजन : मैडम, मेरी बात तो पुन लीजिए। .. (व्यवधान). मैंने कोई बात प्रधान मंत्री को नहीं कही है, मैंने ... (व्यवधान)...

श्री एस० एस० अहलुवालिया (बिहार) : क्या सून लें ? यह क्या कह रहे हैं? इनको पता भी है कि कृष्णमति कौन हैं त्रौर प्रभाकर राव कौन हैं? यह भी मालुम नहीं है, बोले जा रहे हैं। . . . (व्यवधान) . . .

SHRI S. B. CHAVAN: You cannot get away with this kind of a thing. (Interruptions).

श्री प्रमोद महाजः (व्यवधान) अगर प्रभाकर राव की कम्पनी को दिया है ... (व्यवधान) क्या उनके रिश्ते-दारों के साथ भी हो रहा है।... (व्यवधान)

SHRIS. B. CHAVAN: No, no. This is not correct. Are you prepared substantiate it?

उपसभापति : : ग्राप बैठिये । Let me answer you, Just a minute, please. I will tell you: Please, please. Please take your seat. No, I am not permitting it. It is not going on record.

SHRI PRAMOD MAHAJAN :*

THE DEPUTY CHAIRMAN: I am not permitting it. It is not going record. Please. The question is that

Nadu the matter of the scam is before the

Committee, the JPC. They are looking into everything about it. (!nterruptions)

On any report coming in the newspaper you cannot make allegation, without substantiating them.

SHRI SUKOMAL SEN (West Bengal): Madam, may I submit?

THE DEPUTY CHAIRMAN: The Home Minister

SHRI S. B. CHAVAN: About the matters which are before the JPC, unless the JPC submits its report, you cannot hold that the Government is trying to shield someone. That question will not arise at this stage ... (Interruptions;

THE DEPUTY CHAIRMAN: Let him. answer first.

SHRI S. B. CHAVAN: About other part of the question, the procedure is that you have to give a proper notice and take responsibility for making an allegation. Against the Prime Minister when you make an allegation, you notice that you have to give prepared to substantiate ar_e you are saying. You cannot merely rely on a newspaper and say that you are making this allegation on the basis of the newspaper report. If you are prepared to take that responsibility, that notice will have to be given. ...(Interruptions)

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश) : क्या सरकार इंडियन एक्सप्रेस के खिलाफ कार्रवाई करेगी? ... (व्यवधान) ग्रगर समाचार गलत है तो क्या सरकार कार्रवाई करेगी ; (व्यवधान)

THE DEPUTY CHAIRMAN: Mathur Saheb, please take your seat, please. बैठिये, श्राप बैठ जाइये, माथर साहब।

श्री जगदीश प्रसाद माथुरः यह गलत है तो क्या सरकार में साहस है कार्रवाई करने का । . . (व्यवधान)

^{*}Not recorded.

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THE DEPUTY CHAIRMAN: Mathur Saheb, please take your seat. No, no, no, please . . . (Interruptions)

Just a minute. Please take your seat. Take your seat. Please take your seat. Mr. Mathur, please take your seat. This is not the proper procedure. you feel that there is an allegation to be made, you see, there are rules about it. You are making an allegation against the Prime Minister or his family. You must substantiate it. (Interruptions)

This matter is closed ... (Interruptions)

That matter is closed now.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीया उपसभापति महोदया, श्री बलराम जी ने जो मामला उठाया है उस पर प्रधान मंत्री जी...(व्यवधान) यह जे॰पी॰सी॰ के समक्ष विचाराधीन है।...(व्यवधान) श्राज जनसत्ता में जो छपा है . . . (व्यवधान)

THE DEPUTY CHAIRMAN: JPC is going to take cart of it... (Interruptions) Now that matter is closed. I am taking up special mentions ... (Interruptions)

भी मुल चन्द मीणाः महोदया उत्तर प्रदेश के मथरा जिले के ग्रन्दर गांव अंदुआ में एक जाति विशेष के लोगों द्वारा श्रनुसूचित जाति के लोगों के घरों में आग लगा दी उनके घरों को लुडा गया तथा उनकी बहन-बेटियों की इज्जत लटी गई और उनकी जिन्दा ग्राग में डाल दिया गया।

SHRI PRAMOD MAHAJAN :*

THE DEPUTY CHAIRMAN: You are not giving anything in writing. I do not know what you are taking about. Until and unless I see that, I am not going to permit it. You must give it to me in writing. You give me in writing what you want to say.

SHRI PRAMOD MAHAJAN: Tomorrow you permit me.

THE DEPUTY CHAIRMAN: Not to-Let me look into it first. Let me look into it.

श्रीमृलचन्द मीणाः उनकी लाशों की बदब ग्राज भी गांव में फल रही है। **ब्रासपास के गांवों से एक जा**ति विशेष के लोगों ने इक्टठा होकर गांव के श्रनुसूचित जाति के लोगों को मार कर भगा दिया गया है और लोगों की दुर्दशा हो रही है। मुझे पहले तक यह खबर यो "कि वहां घरों के ग्रन्दर दो म्रादिमयों को जिन्दा जलाया, लेकिन म्रभी खबर मिली है कि उस गांव के ग्रन्दर ग्रनसूचित जाति के चार लोगों को जिन्दा जला दिया गया है। मैडम, मैं गृह मंत्री से निवेदन करना चाहता हूं कि अनसुचित जाति के लोगों के साथ हो की जाय।

SHRI M. A. BABY (Kerala): Madam, may I raise this special mention?

श्री मृतचन्द मीणाः कुम्हेर के ग्रंदर जिन लोगों ने ऐसा कांड किया था उन्हीं लोगों ने इस गांव के ग्रन्दर यह कांड किया । इस गांव में ग्रनसूचित जाति के लोगों को 🎇 सुरक्षा प्रदान करें, इतना ही मैं कहना चाहता है।

श्री अजीत जोगी: महोदया, सुचित जाति के जिन लोगों को जिन्दा जलाया गया है, इस पर कृपया माननीय बयान दिलवाया जाय। गृह मंत्री से

THE DEPUTY CHAIRMAN: Now we are taking up special mentions.

श्रीमती सत्या बहिन: (उत्तर प्रदेश): . . (व्यवधान) वहां पर जो कांड हो रहे हैं, मैं यह कहना चाहती हूं कि वहां मथुरा के जो भाजपा सांसद हैं, वह उसकी हवा दे रहे हैं और इससे पहले भी पिछले साल कांड हम्रा था । तो मैं निवेदन करना चाहती है कि दलितों की सुरक्षा को सुनिश्चित करने के लिए यहां

^{*}Not recorded.

से गह मंत्री जी द्वारा विशेष सुरक्षा फोर्स भेजी जाय वहां पर । वहां दो हरिजनों को जिंदा जला दिया गया है . . (व्यवधान)

Re. Missing Fishermen

off the

उपसभापति : मान साहब,: ਕੈਠ जाइये . . (व्यवधान)

श्री भूषिन्दर सिंह मान (नाम-निर्देशित) : मैडम, मझे एक मिनट चाहिये (ध्यवधान)

उपसभापति : बैठ जाइये . . . (व्यवधान)

SHRI S. B. CHAVAN: Madam, the Government will look into it.

THE DEPUTY CHAIRMAN: Baby, about your Special Mention on Tripura...

SHRI M. A. BABY: Yesterday it was promised that first prior ty will be given to that today.

THE DEPUTY CHAIRMAN: Will you please listen to me about happened subsequently. The Home Minister made a statement in the Lok Sabha and he is going to make a statement in this House.

SHRI M. A. BABY: Madam, being a private Member, it is my right. The Chairman has permitted me. (Interruptions)

THE DEPUTY CHAIRMAN: Mr. Dipen Ghosh, it is not the way to just get up like this.

SHRI M. A. BABY: The Chairman has permitted me (Interruptions)

THE DEPUTY CHAIRMAN: Please let me handle. Please sit down.

SHRI MD. SALIM (West Bengal): When this matter has been raised in the Raiya Sabha, why was the statement not made here first?

THE DEPUTY CHAIRMAN: That I will find out later, but just ... Unterruntions) Will you please just keep quiet for one minute? I will be thankful to you. You see, as we discovered in the morning, you and Mr. Mathur could not make the Special Mention vesterday. but Mr. Balanandan was allowed during Zero Hour. The Home Minister subsequently made a statement in the Lok Sabha. Now he is making his statement, may be same, may be a little added. I don't know. It is for the Home Minister to decide. At that time you will have your change to ask for a clarification.

coast of Tamil

Nadu

SHRI M. A. BABY: That is the right of every party to give its nominee. As a private Member this is my right, which has been sanctioned by the hon. Chairman Yesterday when the Minister State for Parliamentary Affairs approached us to permit a discussion on the Motion of Thanks to hon. President, was assured that it will be taken up first and this will be given as first Special Mention. I cannot surrender my right as a private Member. This is a private Member's business. (Interruptions)

THE DEPUTY CHAIRMAN: Let me find out what you are saying.

SHRI S. B. CHAVAN: [am prepared to make the same statement, which I made in the Lok Sabha, here also At that time, if the hon. Member feels that way that he has some more clarifications to seek, certainly we can reply to that. (Interruptions)

SHRI YASHWANT SINHA (Bihar): I think this House has been treated unfairly. Madam, this House cannot treated like this. This matter was supposed to be raised by Mr. Baby and the Home Minister goes and makes a statement in the other House Why should this happen? I mean, this House should have been taken into confidence first. This matter was to be raised here. (Interruptions)

SHRI DIPEN GHOSH (West Renthis gal): That was the privilege of House.

SHRI YASHWANT SINHA: This is a very serious lapse I am sorry to say this. The Home Minister has said that he has made a statement in the Lok Sabha; and if you like, he will make the statement here.

THE DEPUTY CHAIRMAN No, he did not say that.

SHRI YASHWANT SINHA: Why didn't he make the statement yesterday in both the Houses? He had Ministers of State. Somebody could have come and made the statement in this House. (Interruptions)

THE DEPUTY CHAIRMAN: Let me answer. That is not proper. The habit of everybody getting up repeating the same thing does not make the problem more important. One Member raising it is equally important. Let the Home Minister answer.

SHR1 S. B. CHAVAN: I do not agree with the hon. Member that I am trying to treat this House in a different manner than the Lok Sabha.

THE DEPUTY CHAIRMAN: How can he? He is a Member of thig House.

SHRI S. B. CHAVAN: I am also a Member of this House. It becomes all the more incumbent on me to see that the prestige of the House is maintained. I made the statement in the Lok Sabha at about 6.0 clock and this House had actually adjourned by then. I am prepared to make the same statement and you can get the clarifications, if you want.

SHRI M. A. BABY: Madam. the Chairman has permitted me to raise the Special Mention. If the Home Minister is going to make a statement, then every party will have the right to seek clarifications. But, I, being a private Member, cannot surrender the permission given to me by the hou. Chairman. This was given the first preference yesterday.

will be letting down the interests of the private Member, if I surrender my right. I have the documents.

THE DEPUTY CHARMAN; Lot one person speak.

SHRI M. A. BABY; Madam, this is a matter of unprecedented Constitutional crisis involving a State, a Minister of State from the Centre and the Chief Election Commissioner. If this issue is not resolved judiciously, it will have far-reaching ramifications. Madam, to day it has been reported in the press that the Chief Election Commissioner.

THE DEPUTY CHAIRMAN: I have not been given permitted you. You have not been given permission.

SHRI M. A. BABY: Madam, Chairman has permitted me.

THE DEPUTY CHAIRMAN: Not yet.

SHRI M. A. BABY: Madam, Chairman has permitted me. I require only two minutes to make my submission.

Madam, I seek your protection. I require only two minutes.

THE DEPUTY CHAIRMAN: Let us follow the proper procedure. Chairman has permitted you yesterday. But I do not find it on the list today. I have not yet started taking special mentions. I will take up at the appropriate time: Let me find out what was the decision.

SHRI RAMCHANDRAN PILLAI (Kerala): Madam, the unanimous decision was that it will be taken up first today. This question was raised before the House. This was the unanimous decision of the House.

SHRI M. A BABY: Madam, one of the Members on the panel of Vice-Chairmen is sifting here. She herself approached us along with the Minister of State for Parliamentary Affairs, Mr. Abrar Ahmed yesterday with the promise that it will be listed as number one item today. Yesterday it was listed as number one item.

SHRIMATI JAYANTHI NATARAJ-AN: Madam, there was a list of 9 or 10 special mentions slated for yesterday. Mr. Baby's name was the first. He was approached by the hon. Minister for Parliamentary Affairs if he would allow the House to take up the Motion of Thanks to the President's Address first. because some of us were anxious that it should begin yesterday. He was kind enough to agree and all the other Members who were present for making the special mentions were kind enough to agree. But he was very particular that the special mentions should be taken up first tomorrow. At that time the House did agree.

SHRI M. A. BABY: Madam, our cooperation should not be exploited to let the cause down.

THE DEPUTY CHAIRMAN: I found out from the Secretary-General happened in the morning. As the Home Minister is going to make a statement. Chairman in his own wisdom...(Interruptions)... You don't listen to me what happened in the morning Without your knowing what I am trying to tell you, if you react, it is not going to be fruitfui for your benefit. I was informed by the Secretary-General that the Chairman in his own wisdom has allowed it to be taken at the time of seeking clarifications on the statement Home Minister, You and Mr. Mathur may not make special mention. I mean your party may ask one more question. But you would be an extra person if you like. If you still want to make a special mention...(Interruptions)... If there was a commitment the of Parliamentary Affairs and Mrs. Natarajan, I will abide by it. If a commitment was given, I will abide by it. So that settles the issue.

SHRI M. A. BABY: Madam, thank you very much for having permitted me to raise this issue.

श्री सिंच्चानन्व (कर्नाटक) : महोदया, श्रापके द्वारा मैं केंद्रीय सरकार, प्रधान मंत्री श्रीर रक्षा मंत्री जी को श्रर्जुन के सफल परीक्षण के लिए बधाई देना चाहता है ...(ब्यवधान)

महोदया, अर्जुन टैंक का जो प्रदर्शन हुआ स्रुप्तगढ़ में, मुझे भी रक्षा मंत्री जो के साथ उस प्रदर्शन को देखने का असवर प्राप्त हुआ। उसका जो प्रदर्शन है अनेक राष्ट्रों के जो टैंक बने हए है उन राष्ट्रों के टकों से यह बहुत अच्छी तरह से बना हुआ टक है। इंटरनेशनल मार्केट में इस टैंक को हम लोग बेच सकत हैं। इसका सबूत प्रदर्शन के बाद हम लोगों को मिला उसमें 8-10 साइस्थ थे (व्यवधान)

श्री प्रसोद महाजन: इसको बनाने में 20 साल लगे । ... (व्यवधान)

उपसमायित: कोई श्रच्छी बात हुई है, 20 साल के बाद ही सही, श्रच्छी बात होती है । (ज्यदक्षान)

भी सच्चिदानन्द : । सदन के सभी पक्ष के विपक्ष के संसद संदस्य उस प्रदर्शन में उपस्थित थे । सभी उस प्रदर्शन से संतुष्ट थे। रक्षा मंत्री जी ने 90-92 से पहुने इस टैंक का निर्माण कार्य प्रारंभ करने का श्राख्वासन दिया था वह श्राख्वासन भारत सरकार ने पुर कर दिया । ग्राधिक व्यवस्था के कारण टैंक बनाने में कोई तकलीफ हुई । उस का निवारण करने के लिए इस सदन के द्वारा स्नापके माध्यम से मैं वित्त मंत्री जी, प्रधान मंत्री जी धौर सरकार से प्रार्थना करूंगा ताकि इन टैकों का निर्माण ज्यादा से ज्यादा हो। इस टैंक के निर्माण करने के बाद भारतीय सैना को उपलब्ध हो। इसका निर्धात भी हो, विदेशी मद्रा भी प्राप्त हो । यह मैं भ्रापके माध्यम से कहना चाहता हं धौर प्रधान मंत्री, रक्षा मंत्री ग्रौर भारत सरकार को बधाई देना चाहता हं । (व्यवधान)

श्री राम नरेश यादव (उत्तर प्रदेश):
मैं बधाई दें रहा हूं । यह टैंक श्रमरिका,
जर्मनी श्रीर रूस के टैंकों के समकक्ष संहारक
क्षमता वाले हैं । इसमें 30 प्रतिशत ही
उपकरण विदेशी हैं श्रीर सारे देशी हैं ।
इसमें 120 मिली नीटर की तोप लगी
हुई है । गोला बाहद भी इसमें श्रपने

यहां का लगा हुन्ना है। यहां के सांइटिस्ट जिन्होंने इतनी दूर तक मार करने वाली क्षमता के टैंक तैयार किए हैं उसके लिए सारे वैज्ञानिक बधाई के पाब हैं। सरकार भी बन्नाई की पात है क्योंकि दूसरे देशों के मुकाबले बढ़िया टैंक हैं। इसका सफल परीक्षण भी हुन्ना है मुझ विश्वास है सारा सदन सारे वैज्ञानिकों को बधाई देगा ताकि न्नाने वाले दिनों में भी हमारे साइंटिस्ट का मनोबल ऊंचा हो न्नीर वे देश के लिए ग्रीर न्नागे भी कुछ कर सकें। (व्यवधान)

माननीय सदस्य : इसमें ब्रोकोर्स तोप लगी हुई है नया ? (व्यवधान)

भी संघ प्रिय गौतमः पश्लिक एकाऊंट्स कमेटी के कारण यह हुआ है। (व्यवधान)

उपसभावति : अभी मुवारकवाद के अंदर इफ एंड बट्स मत लगाईये । मुबारकवाद क्लीयलों जाना चाहिए जिन्होंने मेहनत करके ये टक बनाए हैं, जिन्होंने देश का नाम ऊंचा किया है। (व्यवधाल) अभी इसमें कंटरोवसीं नहीं आनी चाहिए । इसमें होल हाउस एसोसिएट करता है । (व्यवधान)

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, could I say something? As you have rightly observed, it is not the length of time which is taken that is important. What is important is the ultimate result. It was an effort in a pioneering area. I had an occasion to ride this tank while it was in the process of preparation. I am very happy to note that it has ultimately culminated in a glorious success. Our scientists who have perserved in the matter should be congratulated by all of us. (Interruptions)

THE DEPUTY CHAIRMAN: We congratulate everybody who has been associated with the manufacture ...

SHRI PRAMOD MAHAJAN; We congratulate Mr. Reddy also for riding the tank before it was ready.

THE DEPUTY CHAIRMAN: We congratulate everybody concerned with this achievement and we are proud of them. Now, that is over.

श्री भूषेन्द्र सिंह मातः मेरी बात सुन लीजिए । (व्यवधान)

उपसभापति : मान साहब, भ्राज नहीं कल बोलिएगा । (व्यवधान)

श्री भूपेन्द्र सिंह मान: पंजाब में जो इलैंन्शन हुए हैं उसके बारे में इम्पोर्टेन्ट एक-दो बात करना चाहता हूं। (व्यवधान) सिर्फ एक मिनट में लूगा स्पेशल मेंशन मे पहले । (व्यवधान)

THE DEPUTY CHAIRMAN: Tomorrow. Mr. Mann, I will allow you tomorrow. I cannot allow you now. You please write to the Chairman. I cannot permit you. Nothing is going on record.

थी भूपेन्द्र सिंह मान : *

उपसभापति: मान साहब धाप बैठ जाइए । कल बोल लीजिए ।

थी भूपेन्द्र सिंह मान : *

भी विश्वजित पृथ्वीजित सिंह (महा-राष्ट्र) : कितने दिनों के बाद यहां यह जात बताने भ्राए हैं ...(व्यवधान)

अो भूपेन्द्र सिंह मान : मैं तभी से कोशिश कर रहा हं (व्यवधान)

THE DEPUTY CHAIRMAN: I will allow you fomorrow. I promise you. I will allow you. I am not permitting. (Interruptions). Mr. Maun, you have to deal with me and not with the Members. Nothing is going on record. It is not going on record.

श्री भूपेन्द्र सिंह मान : मैंने स्पेशल मेंशन दिया था ...(व्यवधान)

^{*}Not recorded.

उपसमापति : श्राप लिखकर तो लडेमेशन देंगे । श्राप जरूर बोलगे, श्रापका कीई मना नहीं

श्री भूषेन्द्र सिंह मान: भैंने सोशल मेंशन दिया था, लेकिन मुझे टाइम नहीं मिला है ! इसलिए जीरो श्रावर में रेज कर रहा हूं ।

उपसमापति: ग्राप पहले लिखकर तो बीजिए । ग्राप तो पहले से ही शर्ते लगा रहे हैं ।

श्री विश्वजित पृथ्वीजित सिंहः एजाब में शांति है, ये शांति को भंग करना चाहते हैं ... (व्यवधान)

श्री अनन्तराय देवशंकर दवे(गृजरात) : ग्राप यहां तो ज्ञांति रखिए ।

THE DEPUTY CHAIRMAN: That matter is closed. Mr. Mann, you give in writing. We will permit you. Now, Mr. M. A. Baby. Mr. Baby, one thing I must tell you. It is a matter which is very sensitive. It is a matter which concerns the Election Commission. Now, whatever you are saying, it should not be beyond certain limitation and within that, the Chairman has permitted you. I hope that you would abide by it.

SPECIAL MENTIONS

INDICTMENT BY THE ELECTION COMMISSION OF THE GOVERN-MENT OF TRIPURA AND SENIOR OFFICIALS FOR VIOLATION OF ELECTION RULES.

SHRI M. A. BABY (Kerala): Madam, your statement that it should not be beyond certain limits, is very much applicable in this particular caes because the effort to subvert the electoral process has gone beyond all limits in the State of Tripura and none other than the present Chief Election Commissioner, who is, of course, accused of being a friend of the ruling party by some—again he

has been accused of being a friend of our hon. colleague, Mr. Subramanian Swamy; he is also accused of being very upright, but he has not been accused of being friendly towards the Left Front or the CPI(M) -- such an officer has issued an order dated 27th February, 1993, where on page 5, it is stated: "On 5th February, 1993, there was a meeting with Shri Santosh Mohan Dev. After a public meeting, he left for circuit house, Dharam Nagar, where party members and Congrass (I) candidates were present." Here, I would like to state that the conspiracy to rig the election at Tripura was not for the Congress 28 such generally. (Interruptions):

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Which is this report that he is reading? I would like to know this from him.

SHRI M. A. BABY: I am reading from the order of the Chief Election Commissioner, Mr. T. N. Seshan, and this has been released to the press. This is public property. This was reported in the press on 27th February, 1993. Madam, these conspiracies and these efforts alleged to have been undertaken by one Minister of State from the Centre as well as senior bureaucrats in the State of Tripura, were not only directed against the Left Front, but directed against one section of the ruling party in the State and the Centre, namely (Interruptions).

SHRI V. NARAYANASAMY (Pondicherry): Let him refer to the findings of the enquiry officer who conducted the enquiry. (Interruptions).

SHRI M. A. BABY: Madam, in the order of the Chief Election Commissioner (Interruptions).

SHRIMATI MARGARET ALVA: I have got a copy of the Chief Blection Commissioner's report with me.